

FORM III - A
IN THE HIGH COURT OF KARNATAKA, DHARWAD BENCH
WRIT PETITION NO.139447/2020 (GM-RES)
[Notice under Rule 13(a) proviso]

MCA 100828/2120
Anoop G. Deshpande

PETITIONER

PRATAPSING S/O RATANSING JADHAV
AGE: 32 YEARS, OCC: ADVOCATE,
NO.52, NAVALLI PLOT,
PRIYADARSHINI COLONY,
GOKUL ROAD, HUBBALLI-580030.

(By Sri. ANOOP G DESHPANDE, ADV.)
Vs

RESPONDENTS

1. NATIONAL LAW SCHOOL OF INDIA UNIVERSITY
GNANA BHARATI MAIN ROAD,
NAAGARABHAAVI, BENGALURU-560072,
BY ITS REGISTRAR.
2. UNIVERSITY GRANTS COMMISSION
BAHADUR SHAH JAFAR MARG,
NEW DELHI-11002, BY ITS CHAIRMAN.



TO

RESPONDENTS

Whereas, a Writ Petitions filed by the above named petitioner under Articles 226 & 227 of the Constitution of India, as in the copy annexed hereunto, has been registered by this court.

E/Notice is hereby given to you to appear in this court in person or through an Advocate duly instructed or through some one authorised by law to act for you in this case, within 05 days of the service of this notice to show cause why rule nisi should not be issued.

If you fail so to appear on the said date or any subsequent date to which the matter may be posted as directed by the court, without any further notice, the petition will be dealt with, heard and decided on merits in your absence.

READ: The interim prayer, praying, of stay to the Notification bearing No.01/2020 dated 01.02.2020 as per Annexure-G and Notification bearing No.02/2020 dated 01.02.2020 as per Annexure-H issued by 1st Respondent, and Grant such other reliefs as deems fit by this Hon'ble Court in the Circumstances of the case, pending disposal of the writ petition

INTERIM ORDER

Pending issue of Rule nisi in the aforesaid Writ Petition it is hereby ordered by this Court on THE 14TH DAY OF February 2020 By Hon'ble Mr. Justice S.G.PANDIT as follows:

"Copy of the order dated 14.02.2020 is enclosed separately"

Szp 17.02.2020

This Certified Copy Contains 3 Pages
and Copying Charges of Rs. 3 is received
in Cash.

SGPJ:

14.02.2020

W.P. No.139447 of 2020

ORDER

Issue emergent notice.

The learned counsel for the petitioner submits that the 1st respondent issued Annexures-G & H Notifications inviting the online applications to fill up vacant post of Professor and Assistant Professors. The learned counsel contends that the notification is vague and would not furnish any particulars as to the roster and reservations applicable; further, it would not indicate the minimum qualification required for each post. The employment notice indicates the various posts of Assistant Professors in various subjects, but to which subject the reservation indicated is applicable is also not forthcoming.

Taking note of the submission of the learned counsel for the petitioner and on perusal of the



impugned notifications, as the notifications *prima facie* would not furnish the particulars required in an employment notification, the petitioner is entitled for interim order. It is stated that the petitioner has applied for the post of Assistant Professor in Constitutional Law.

The respondent No.1 is directed not to finalise the selection in pursuance of Annexure-G, Notification bearing No.1/2020, dated 01.02.2020 and Annexure-H, Notification bearing No.2/2020 dated 01.02.2020 and not to issue appointment order without the permission

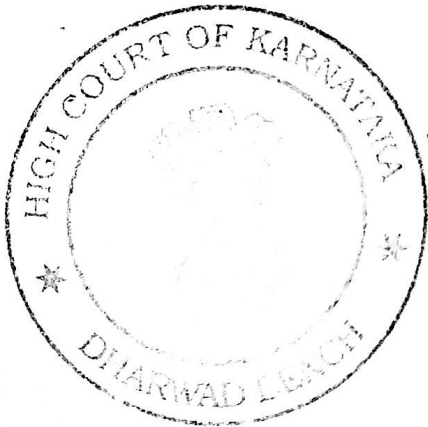
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ALL ABOUT LAW

Sd/-
Judge

17/2/2020

ASSISTANT REGISTRAR

17/2



Kms

- The date on which the application was made 17/2/2020
- The date on which charges and additional charges, if any, are called for.....
- The date on which charges and additional charges, if any are deposited /Paid.....
- The date on which the copies ready..... 17/2/2020
- The date of notifying the copy is ready for delivery.....
- The Date on which the applicant is required to appear on bench.....
- The date on which copy is delivered to the applicant.....
- Examined by..... 17/2/2020